



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1171/2021

This the 1st day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

(By Advocate: Sh. Khagesh B. Jha)

Versus

1. Lieutenant Governor of Delhi,
Government of NCT of Delhi
Raj Niwas, New Delhi
2. The Chief Secretary
Govt. of NCT of Delhi
Secretariat, I.P. Estate,
New Delhi-110002
3. Delhi Subordinate Services Selection Board (DSSSB),
Through its Chairman,
FC-18, Institutional Area,
Karkardooma,
Delhi-110092
4. Govt. of NCT of Delhi
Through its Director Education
Old Secretariat
Civil Lines, New Delhi-110054.Respondents

(By Advocate: Ms. Esha Mazumdar and Mr. Amit Yadav)

ORDER (Oral)**Justice L. Narasimha Reddy:**

The applicant is working as Guest Teacher in a Government School at Delhi. The respondents initiated steps for appointment of Trained Graduate Teachers (TGT) in various subjects, and issued Advertisement No.02/21 on 12.05.2021. The age limit is stipulated, and in the normal course the applicant has crossed the age limit.

2. There exists a facility of age limit in favour of Guest Teachers to the extent of five years, as a one-time measure. The applicant contends that though she availed the benefit of age relaxation for the post of PGT (Social Science) in 2017, this time she intends to apply for the post of TGT (Social Science). She contends that these two posts are distinct, separate and independent, and there was no basis for the respondents in denying her the benefit of relaxation of age limit.

3. We heard Shri Khagesh B. Jha, learned counsel for the applicant and Ms. Esha Mazumdar and Shri Amit Yadav, learned counsel for the respondents.

4. The relaxation granted under official order dated 11.06.2021 is subject to two conditions. 1st is that, it shall not exceed five years, and 2nd is that the relaxation shall be extended only for one time, in favour of a candidate. Admittedly, the applicant availed the relaxation of age limit in



the year 2017, but was not successful. The plea that she intends to apply for a different post is unacceptable. The circular is clear to the effect that the age relaxation is a one-time measure and the applicant cannot extend the scope of that by referring to individual posts. If that is accepted, the benefit can be availed for nearly 20 posts which, in fact, are advertised by the respondents.

5. We do not find any merit in the OA. It is accordingly dismissed. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

pj/vb/daya